

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/882(KB)2019  
IA(I.B.C)/364(KB)2024,  
IA(I.B.C)/1480(KB)2023,  
IA(I.B.C)/764(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30<sup>TH</sup> APRIL 2024**

|                  |  |
|------------------|--|
| IN THE MATTER OF | UNION BANK OF INDIA<br>VS<br>BANSAL OIL EXTRACTION PRIVATE LIMITED |
| UNDER SECTION    | IBC UNDER SEC 7  |

**Appearance (via video conferencing/physically)**

Ms. Arundhati Barman Roy, Adv. ] For the Suspended Board of Directors  
Mr. Ajay Kr. Agarwal, Adv. ]

Mr. Rahul Auddy, Adv. ] For the Liquidator  
Mr. Aditya Gooptu, Adv. ]

**ORDER**

1. Ld. Counsel appearing on behalf of the parties present.
2. Ld. Counsel is directed to take instructions whether she is appearing in IA IA(I.B.C)/1480(KB)2023. Since, the respondents in both the IA's, namely, IA(I.B.C)/1480(KB)2023 and IA(I.B.C)/764(KB)2022 are same in identical.
3. Ld. Counsel appearing for all the three respondents seeks a copy of the IA Numbered, namely, IA(I.B.C)/764(KB)2022 be served to them. Reply affidavit be filed within a period of two weeks.
4. **IA(I.B.C)/364(KB)2024:**
  - a. This IA has been filed by the Liquidator to place on record the 5<sup>th</sup> Progress Report, which is placed at page nos. 16 to 61 of the application. This IA is supported by an affidavit which is placed at page nos. 8 to 15 of the application. The 5<sup>th</sup> Progress Report is taken on record, and this IA is accordingly **allowed** and **disposed of**.
5. List the matter for further consideration on **25.06.2024**.

**D. Arvind**  
Member (Technical)

**Bidisha Banerjee**  
Member (Judicial)